

Court No. - 2

WWW.LIVELAW.IN

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 81 of 2022

Petitioner :- Jyoti Rajpoot

Respondent :- State Of U.P. Thru. Prin. Secy. Home, Lko. And Another

Counsel for Respondent :- C.S.C.

Hon'ble Devendra Kumar Upadhyaya,J.

Hon'ble Mohd. Faiz Alam Khan,J.

On an oral prayer made by the petitioner, let Additional Chief Secretary/Principal Secretary, Department of Women and Child Welfare, Government of U.P., Lucknow, Director of Women and Child Welfare, U.P., Lucknow, District Probation Officer, Lucknow and Chief Medical Officer, Lucknow be impleaded as respondent Nos. 3, 4, 5 and 6 respectively. The necessary amendment shall be incorporated by the petitioner during course of the day.

Learned State Counsel on the expenses of the State, shall furnish copy of this petition to the Additional Chief Secretary/Principal Secretary, Department of Women and Child Welfare, Government of U.P., Lucknow, Director of Women and Child Welfare, U.P., Lucknow, District Probation Officer, Lucknow and Chief Medical Officer, Lucknow.

This petition seeks a prayer to issue appropriate directions ensuring welfare of a mentally retarded young woman who is said to be found roaming around at Tehsil Sarojni Nagar, Lucknow and is said to be unattended. The petitioner has also made a prayer that appropriate directions may be issued to the State Government to take appropriate action promptly in case any such woman is found unattended roaming on the streets or in public places.

Learned State Counsel has produced before us certain instructions furnished to him by the Sub Divisional Officer, Sarojni Nagar, Lucknow, vide his letter dated 16.02.2022. The said instructions contained in the letter of Sub Divisional Officer dated 16.02.2022 are taken on record.

In the aforesaid instructions, it has been stated that the lady in respect of whom this petition has been filed, has been lodged at "Apna Ghar" Moti Nagar, Lucknow which appears to be a Women Protection Home.

In these circumstances, it is directed that the District Probation Officer, Lucknow shall ensure that the lady who is presently said to be lodged in the protection home is attended by a qualified psychiatrist to be deputed by the Chief Medical Officer, Lucknow forthwith. Once the lady is attended by the psychiatrist, it shall be personal responsibility of the District Probation Officer and Chief Medical Officer, Lucknow to get the requisite medicines administered to the lady. We also require the District Probation Officer to personally pay a visit to the lady and enquire about her well being at "Apna Ghar" Moti Nagar, Lucknow (Women Protective Home). The Director, Women and Child Welfare, U.P., Lucknow shall extend all possible help including financial help which will be needed for appropriate medical care of the lady.

List this case on 24.02.2022 as fresh, on which date, an affidavit shall be filed by the District Probation Officer, Lucknow personally giving details of the steps which might be taken for ensuring compliance of this order.

This order shall immediately be communicated by the learned State Counsel to the Additional Chief Secretary/Principal Secretary, Department of Women and Child Welfare, Government of U.P., Lucknow, Director of Women and Child Welfare, U.P., Lucknow, District Probation Officer, Lucknow and Chief Medical Officer, Lucknow without waiting for its certified copy.

Order Date :- 17.2.2022

Sanjay